INTERNATIONL CONVENTIONS/INSTRUMENTS ON"MIGRANT WORKERS"

For Full Text of Core International Instruments

http://www2.ohchr.org/english/law/

- Convention on Elimination of all Forms of Discrimination against Women, (1979), Article 11
- Convention the Rights of Child, (1989) Articles 7, 9 – 10, 15, 27 – 30 & 32
- Declaration on the Right to Development, 1986, Article 8
- International convention on the Protection of the Rights of all Migrant Workers and Members of their Families, (1990) Entered into force July 1, 2003
- International Convention on the Elimination of All forms of Racial Discrimination against Women, (1966)
 Article 5
- International Covenant on Civil and Political Rights, (1966) Articles 8, 13 – 14, 21 – 22, 26 – 27
- International Covenant on Economic, Social and Cultural Rights, (1966) Articles 6 11
- Universal Declaration of Human Rights, (1948) Articles 22, 23 – 25, 26

<u>International Labour Organization</u> Full Text of ILO Conventions is available

at:http://www.ilo.org/ilolex/english/index.htm

International Labour Organization Convention:

No.29 - Forced Labour Convention, 1930, Article 1

(India - Ratified on 30/11/1954)

No.87 - Freedom of Association and Protection of Right to Organise

Convention, 1948, Article 2

No.97 - Migration for Employment Convention (Revised),1949

No.100 - Equal Remuneration Convention, 1951, Article 2

(India - Ratified on 25/09/1958)

No.105 - Abolition of Forced Labour Convention, 1957

(India - Ratified on 18/05/2000)

No.111 - Discrimination (Employment and Occupation)

Convention, 1958, Article 2 (India - Ratified on 03/06/1960)

No.122 - Employment Policy Convention, 1964(India - Ratified on 17/11/1998)

No.138 - Minimum Age Convention, 197

No.141 - Rural Workers' Organisation Convention, 1975

(India - Ratified on 18/08/1977)

No.143 - Migrant Workers (Supplementary Provisions)

Convention, 1975

No.182 - Elimination of Worst Forms of Child Labour (1999)

International Labour Organization Recommendations:

R-86 - Migration for Employment Recommendation (Revised), 1949

R – 100 - Protection of Migrant Workers (Underdeveloped

Countries) Recommendation, 1955

R – 151 - Migrant Workers Recommendations, 1975

International Labour Conference:

• International Labour Conference (ILC) Session 85th – 99th; 1997 – 2010 http://www.ilo.org

Migrant Workers Under Other International Conferences/Conventions

• Fourth World Conference on Women, Beijing, China Sept 4 – 15, 1995, Para 58 (k) and (l)

125 (b) and (c) available at:-

• International Conference on Population and Development Cairo.

Principle 12 & Para 10.10, 10.12, and 10.1

United Nations Convention Against Transnational Organized Crime and its Protocol

Palermo, Italy, 2000

• World Conference on Human Rights, 1993 Vienna Part II, Para 24, 33 – 34 http://www.unhcr.ch/huridocda/huridoca.nsf(Symbol)/A,CONF,157,23,En

• World Summit for Social Development, 1995 Copenhagen Para 63 and 67 available at:-

Regional Conventions/Instruments on "Migrant Workers"

European Convention on the Legal Status of Migrant Workers (1977). Entered into force May 1, 1983

http://actrav.itcilo.org/actrav-english/telearn/global/ilo/law/coemig.htm